## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-589/ND/2017

In the matter of

Blueview Properties (P) Ltd

....PETITIONER

Vs.

Swift Infras. (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

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For the Respondent/Corporate Debtor:

For the Intervener

:

**ORDER** 

Learned Counsel for the petitioner is present. From the perusal of the Order dated 22.12.2017 shows that the Tracking report has been filed. The petitioner is directed to furnish an advance copy of the application in relation to the service of notice to the Corporate Debtor which is recorded. However, none appears for the Corporate Debtor. The petitioner is directed to send one more notice to the Corporate Debtor 'By Post' as well as by other recognized modes to the Corporate Debtor at its Registered office as disclosed in the Master Data as maintained by the MCA in relation to the Corporate Debtor.

Dasti Process is allowed.

List on 06.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018